

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2638
TO BE ANSWERED ON 19.03.2018**

HURDLES IN GROWTH OF FILM INDUSTRY

2638. SHRI T. RATHINAVEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government is aware that the Indian film industry is facing hurdles in its growth;
- (b) whether it is a fact that the film industry faces multiple challenges on regulatory fronts, as about seventy approvals and licenses from as many as thirty authorities are required for shooting films in India;
- (c) whether it is also a fact that India has lost at least eighteen big budget movies to other locations during the last three years; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL. RAJYAVARDHAN RATHORE (Retd.)]:

- (a) : Ministry has received references from film industry bodies with regards to problems and challenges faced by film industry which primarily pertain to scarcity of cinema screens, GST rate on exhibition of films, applicability of local body taxes on exhibition of films and piracy of films.
- (b) : Ministry of Information & Broadcasting (I&B), Government of India, has set up the Film Facilitation Office (FFO) under the National Film Development Corporation (NFDC) in the year 2015, with a view to promote and facilitate single window clearance for film shootings by foreign filmmakers in India. Licencing for shooting for domestic film producers is a State subject.
- (c) & (d): Ministry of Information & Broadcasting does not maintain such information. The Seventh Schedule of the Constitution includes "Sanctioning of cinematograph films for exhibition" at in Entry 60 of Union List and "Cinemas, subject to provision of Entry 60 of List 1" in the Entry 33 of the State List.